

# **POLICY SCHEDULE**

Policy Number		Plan Name & UIN No Edelweiss Tokio Life – Wealth Enhancement Ace (UIN NO: 147L010V02)			
	E	delweiss lokio Life	e – Wealth Ennancement Ace (UIN	I NO: 147L010V02)	
Name of the Policyholder	Date of	of Birth	Age	Gender	
			-		
Address	•				
Name of the Life Insured		Date of Birth	Age	Age Admitted Yes	
Name of the Nominee	1		Name of the Appointee (in ca	se nominee is a minor)	
Risk Commencement Date		Policy Det	ails		
Misk Commencement Date					
Policy Term					
Premium Payment Term	Singl	e Pay			
Policy Maturity Date					
Premium Frequency	Singl	e Pay			
Modal Premium	Rs.				
Annualized Premium	Rs.				
Premium Due Date	N.A.				
Last Premium Due Date	N.A.				
und Details:					
Fund Name	Allocation%	NAV	Number of Units	Fund Value (in Rs.)	

#### **BENEFIT INFORMATION**

Base Sum Assured: Rs.

Consolidated Stamp duty paid: Rs.<< POL-STMP-DUTY-AMT>>/- paid by Pay order, vide Mudrank receipt no: \_\_\_\_\_\_\_dated \_\_\_\_\_\_

For and on behalf of "Edelweiss Tokio Life Insurance Company Ltd"

**Authorised Signatory** 

We request you to go through the Policy in detail and check for the accuracy of information provided in the Policy and return the Policy document to Us for correcting the discrepancies, if any.

#### <u>Edelweiss Tokio Life Insurance Company Limited</u> Edelweiss House, Off C. S. T. Road, Kalina, Mumbai – 400 098

# Edelweiss Tokio Life – Wealth Enhancement Ace (Non-Participating Unit Linked Insurance Plan) UIN No: 147L010V02

#### IN THIS POLICY, THE INVESTMENT RISK IN THE INVESTMENT PORTFOLIO IS BORNE BY YOU

Edelweiss Tokio Life Insurance Company Limited has received a Proposal, Declaration along with Statements and the first premium from You. Both You and the Company have accepted that the said Proposal, Declaration along with Statements, reports or other documents are the basis of this contract of insurance and in consideration of and subject to receipt of due premiums as stated in the Policy Schedule, we have entered into this Policy with You which is the legal contract between You and the Company and is subject to the Terms & Conditions stated below.

**Fundamental Features of the Policy:** The fundamental features of the Policy are described briefly below for Your information and reference only. For the complete details on each of these features, please refer to the Clauses referenced alongside.

Fundamental Features of the Policy	Clause No
Death Benefit: The benefit payable on the Insured's death.	1) a)
Maturity Benefit: The benefit payable on the Insured's survival on the Maturity Date.	1) b)
Guaranteed Additions: The benefit We add under the Policy at specified intervals, if the Policy continues to be in force.	1) c)
Surrender Benefit: The conditions under which You may surrender the Policy and the benefits payable on surrender.	1) d)
Partial Withdrawal Benefit: The conditions under which You may partially withdraw from the Fund Value and limitations on the amounts You may withdraw.	1) e)
Change in the Sum Assured: The conditions under which You may change the Sum Assured and the limitations on such changes.	1) f)
Top-up Premium: The conditions and procedure under which You may make additional premium payments under the Policy.	2) a)
Switching: The conditions and procedure under which You may switch Units between Funds.	2) b)
Loan under the Policy: No loan is available under the Policy.	2) c)
Settlement Option: The procedure for receiving the Maturity Benefit in instalments.	2) d)

Discontinuance of Policy.	3)
Fund & Unit Provisions: Provisions relating to the Funds available under the Policy and the operation of those Funds.	4)
General Conditions: The general terms and conditions governing the Policy.	5)
Definitions: Important terms used under the Policy and the meanings ascribed to each.	6)

# **Terms & Conditions**

# 1) BENEFITS

# a) Death Benefit:

	Options	Amount Payable
(i)	If the Insured dies before the Maturity Date and while the Policy	The highest of:
	is in force then, We will pay:	(1) The Fund Value (including top-up fund value) as on the date of intimation of the claim to Us  OR
		(2) The Sum Assured (including top-up sum assured) less an amount equal to all partial withdrawals (if any) in the 24 calendar months immediately preceding the Insured's death OR all partial withdrawals
		made from Age 58 yrs onwards if the Insured has attained the Age of 60 yrs or more at the time of death.;  OR
		(3) 105% of the total Premiums (including top-up premiums) received till date of the Insured's death.
(ii)	If the Insured (whether sane or not) commits suicide within one year from the Date of Inception of the	All benefits under the Policy shall cease and the Policy shall be declared void and We will pay:
	Policy or from the date of revival of the Policy, then:	The Fund Value on the date of death.
If the Insured (whether sane or not) commits suicide within one year from the effective date of increase in the Sum Assured (including increase in the Sum Assured due to payment of Top-up Premiums) the amount of increase shall not be considered in the calculation of the Death Benefit payable in accordance with Clause 1) a) i).		
(iii)	On death of the proposer named in the Schedule when the Insured is	No benefit under the Policy would become payable.
	minor:	The Insured's legal guardian/appointee may continue with the Policy and on intimation of the same, We will issue an endorsement to the Schedule.

# b) Maturity Benefit:

where the	A
When payable	Amount payable

(i)	If the Insured is alive on the	Either the Fund Value (including top-up fund value) in lump sum or if
	Maturity Date and the Policy is in	opted for Settlement option, the payment would become payable in
	force We will pay:	accordance to clause 2) d)

#### c) Guaranteed Additions:

We will add an amount equal to the Guaranteed Addition on completion of specific durations as specified in the table below into the Funds, if:

- (i) The Policy is in force; and
- (ii) We have received all Base Premiums due in full before the due date of that Guaranteed Addition.

Policy Year end	Guaranteed Addition
0-7 yrs	Nil
8 yrs & above	0.25% of average of last day of the preceding 12 policy months Fund Value

# Non-negative claw-back Addition

From 5<sup>th</sup> policy anniversary onwards, the policy will be eligible for non-negative claw-back addition at the time of exit if the reduction in yield at the time of exit is greater than the maximum reduction in yield allowed at that time. The extent of claw-back addition will depend on the actual gross yield of the chosen fund achieved at the time of exit for each policy respectively.

# d) Surrender Benefit:

Procedure for surrender/complete withdrawal of the Policy	Amount payable
If You surrender the Policy after the completion of first 5 Policy Years by giving Us a written request, We will terminate the Policy and all the benefits under the Policy will cease to apply.  We will pay:	The Fund Value as on date of surrender.
On surrendering the Policy all rights and benefits unde	r the Policy would cease.

#### e) Partial Withdrawal Benefit:

	Procedure for making partial withdrawals	Amount payable
(i)	You may make a partial withdrawal from the Fund Value from the commencement of the 6 <sup>th</sup> Policy Year; by giving Us a written request.  We will allow the request for partial withdrawal if:  (a) The Insured is above Age 18 years on	Partial Withdrawal amount requested less Partial Withdrawal charges, if any.
	the date of the request; and  (b) The proposed partial withdrawal amount is not less than Rs. 5,000 (in multiples of Rs. 1,000); and	

(c) The proposed partial withdrawal amount is not more than the amount equal to the Fund Value in excess of 105% of total premiums (including topup premium) paid till the time of partial withdrawal.

After the payment of the Partial Withdrawal amount, the Policy will continue, unless the partial withdrawal will result in the Fund Value being insufficient to recover the applicable Charges in which case the Policy will immediately and automatically terminate and We will pay You the remaining Fund Value.

- (ii) A partial withdrawal will first be made from the Top-up Fund Value which have been in existence for at least 5 Policy Years. If the qualifying Top-up fund value is less than the proposed partial withdrawal amount, the balance amount will be made from the Base Premium Fund Value.
- (iii) Charges for partial withdrawal:
  - (a) The first 2 partial withdrawals in a Policy Year will be free of charges.
  - (b) For all subsequent partial withdrawals in that Policy Year, the Partial Withdrawal Charges specified in the Table of Charges will be applied. The Charges will be recovered by deducting the same from the partial withdrawal amount.
  - (c) We will not carry forward any unused free partial withdrawals from any Policy Year.

#### f) Change in the Sum Assured

	Proce	dure for changing the Sum Assured:		
(i)	You may increase or decrease the Sum Assured at any policy anniversary date starting from the 6 <sup>th</sup> Policy Year; and by giving Us written notice at least 2 months in advance from the policy anniversary date from which You wish the change to be applied.  The Sum Assured will be altered subject to:  (a) The Policy being in force;  (b) The Sum Assured shall not be altered more than 3 times during the Policy Term;  (c) The proposed Sum Assured shall not be less than the minimum or more than the maximum Sum Assured applicable under the plan;  (d) The Mortality Charges specified in the Table of Charges will be deducted as per the new sum at risk  (e) Our acceptance of the proposed change to the Sum Assured subject to We issuing a written endorsement to the Schedule.			
	Increa	ase in Sum Assured (SA)	Decre	ase in Sum Assured (SA)
	` ′	ou may opt to increase the Sum Assured only before the Insured has attained Age 50 years.	(a)	On decrease of Sum Assured You do not have the option to increase the same in future.
	(b) V	Ve may require the Insured to undergo	(b)	Rider benefits, if any, will be automatically

	medical examination/tests (at Your sole cost and expense) before We allow the proposed increase in the Sum Assured.	adjusted to stay below or reduced equal to base sum assured.
(6	c) Underwriting would be done as per the prevailing underwriting norms.	
(4	d) The increase to the Sum Assured will only be permitted if You have not already opted to reduce the Sum Assured.	

# 2) OPTIONS

#### a) **Top-up Premium:**

# **Top-up Premium is allowed:**

- (a) Any time during the policy term and before the commencement of the last five Policy Years prior to the Maturity Date;
- (b) We will accept the Top-up Premium only if all due instalments of Base Premium have been received in full and the Top-up Premium amount is not less than Rs. 5,000;
- (c) There is a lock-in period of five years for each Top-up Premium from the date of payment of that Top-up Premium for the purpose of partial withdrawals;
- (d) At any point of time, total Top-up Premiums paid shall not exceed the total Base Premiums paid at that point of time; and
- (e) Every Top-up premium will result an additional sum assured based on age at the time of payment of Top-up premium which will be over and above the base sum assured under the policy.

# b) Switching:

	Procedure for switching:
(i)	You may switch Units between the Funds:
	(a) while the Policy is in force;
	(b) by giving Us a written request for the switch; and
	(c) if the proposed amount to be switched is not less than Rs. 5,000
	Charges for switching:
(ii)	(a) 4 switches in a Policy Year will be free of any charges.
	(b) For all subsequent switches in that Policy Year, the Switching Charges specified in the Table of Charges will be applied. The Switching Charges will be recovered by deducting the same from the amount to be switched.
	(c) We will not carry forward any unused free switches from any Policy Year.

(d) No restrictions on the number of switches during a particular policy year or during entire policy term.

# c) Loan under the Policy:

Loans are not allowed under the policy.

# d) Settlement Option

i) You may opt to exercise the Settlement Option by giving Us written notice at least 2 months prior to the Maturity Date which specifies which of the following terms You wish to apply.

Term for which the Settlement Option	Proportion of the Fund Value available at the time of each payment i.e at the beginning of each payment year				
will apply (in years)	Payment Year				
, , , , , , , , , , , , , , , , , , ,	1	2	3	4	5
2	1/2	1	-	-	
3	1/3	1/2	1		-
4	1/4	1/3	1/2	1	-
5	1/5	1/4	1/3	1/2	1

Conditions applicable when the Settlement Option is in effect:			
<u>Payment of the Maturity Benefit under the Settlement Option</u> : If You exercise the Settlement			
Option in accordance with this Clause, then We will pay You the Fund Value at the Maturity			
regular instalments in the amounts and for the term specified.			
<u>Termination of the Settlement Option:</u> You may terminate the Settlement Option at any point in			
time and we would pay the Balance Fund Value to You in a lump sum without any charges.			
<u>Death when the Settlement Option is in force</u> : If You die before all instalments payable under the			
Settlement Option have been paid, then We will pay the balance Fund Value to Your			
Nominee/legal heir, as on the date of intimation of Your death.			
Charges: Only the Fund Management Charges will be deducted when the Settlement Option is in			
force. No other Charges will be deducted during this period.			
Partial withdrawals: No partial withdrawals will be allowed during this period.			
rattial withdrawais. No partial withdrawais will be allowed during this period.			
Contain No and take a will be allowed dominately to be			
Switch: No switches will be allowed during this period.			
Redemption of Units: Redemption of Units from each Fund will be based on the percentage of that			
Fund to the total Fund Value as on the date of payment.			
Tund to the total rund value as on the date of payment.			
<u>Investment Risk</u> : You agree that the investment risk during this period shall be borne entirely by			
You.			

# 3) DISCONTINUANCE OF POLICY

Discontinuance of Policy during the first five policy years:

- (a) You can opt for complete withdrawal from the policy without any risk cover at any time during the first five years by giving Us written notice.
- (b) If You exercise the option to completely withdraw from the policy without any risk cover, the Policy shall be treated as withdrawn and the fund value as on the date of discontinuance shall be transferred to Discontinued Policy Fund, and the insurance cover will cease. The proceeds of the discontinued policy along with the returns generated on the same shall be refunded only upon completion of the lock in period. The minimum guaranteed interest rate applicable to the discontinued fund shall be declared by the Authority from time to time.

\*Currently minimum guaranteed interest rate applicable to the discontinued fund shall be 4 per cent per annum.

# **FORECLOSURE OF POLICY:**

If, the Fund Value becomes insufficient to deduct all applicable Charges under the Policy after five (5) Policy Years, then the Policy will be automatically foreclosed and the Fund Value as on date of such foreclosure will be paid immediately to You.

#### 4) FUND & UNIT PROVISIONS

# a) Funds available:

The Funds available under this Policy for You to invest in are listed in the Table of Funds. The description of these Funds and the objectives of each is also listed in the Table of Funds.

You understand and agree that the underlying assets relating to the Funds shall remain Our absolute beneficial ownership.

#### b) Premium Allocation:

The Base Premium received, after deduction of the Premium Allocation Charges, will be allocated to the Funds in the Allocation Proportion.

#### c) What are Units:

Units are a proportionate part of the Fund which are created within the Fund and referenced to the underlying assets.

#### d) **Determination of the Unit Price:**

The Unit Price of each Fund shall be computed as set out below or by any other method as may be prescribed by the Regulator:

[Market Value of investment held by the fund plus Value of Current Assets less (Value of Current Liabilities and provisions, if any)]

Divided by,

Number of units existing under the Fund at valuation date, before any new units are created or redeemed

e)	e) Conditions for Unit encashment:		
Timing of payment/request for payment:		Applicable NAV	
First Prer	nium amount	Later of, date when the premium is credited AND date of underwriting acceptance	
or dema	remium received by Us by local cheque, cash nd draft payable at par where the top-up is received before 3:00 pm on a working day	Closing NAV of the date of receipt of premium	
or demai	remium received by Us by local cheque, cash nd draft payable at par where the premium is after 3:00 pm on a working day	Closing NAV of the next working day	
Top-up P or demar	remium received by Us by outstation cheque and draft	Closing NAV of the date on which payment is realized	
Payment of the death benefit		The closing NAV of the date on which the claim is intimated.	
Payment of the maturity benefit		The closing NAV of the Maturity Date.	
	ests for partial withdrawal, switching or r of the Policy, received before 3:00 pm on a day	The closing NAV of the date of receipt of the request.	
All requests for partial withdrawal, switching or surrender of the Policy, received after 3:00 pm on a working day		The closing NAV of the next working date.	
Free-look on a wor	c cancellation request received before 3:00 pm king day	The closing NAV of the date of receipt of the request.	
Free-look cancellation request received after 3:00 pm on a working day		The closing NAV of the next working date.	

# f) Exceptional circumstances:

In exceptional circumstances, such as the following, We may defer the calculation of the NAV for upto 7 days:

- I. When one or more recognized stock exchanges where stocks, debts, etc. are routinely traded which provides a basis for valuation of a substantial portion of assets of the fund are closed down otherwise than on ordinary holidays.
- II. When, as a result of political, economic and monetary or other circumstances beyond Our control, the disposal of assets of the fund is not possible, profitable or practical.
- III. Those periods of extreme volatility of the markets.
- IV. When there are natural calamities, strikes, wars, civil unrest, riots and "bandhs" or any other circumstances that affect Our normal functioning.
- V. If so directed by the IRDA.

In exceptional circumstances/unusual market conditions and in the interest of the policyholders, We may limit

the total number of Units withdrawn on any day to 5% of the total number of Units outstanding in the Funds.

# g) Unit statement:

A Unit statement with the total number of Units under each of the Funds chosen by the Insured and the respective NAV showing the performance of the Fund will be issued to You on each Policy Anniversary and also when a transaction is effected by You.

# 5) **GENERAL CONDITIONS**

a)	Free Look Period:
	You may return the Policy document to Us within 15 days* of receipt of the Policy document if You disagree with any of the terms and conditions by giving Us written reasons for Your objection. We will refund the following amount:
	Fund Value at the date of cancellation  plus (non allocated premium plus charges levied by cancellation of units)  minus (Stamp duty + medical expenses, if any + proportionate risk premium for the period on cover)
	*A free look period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).
b)	Claim procedure:
	We shall be given written notice of the Insured's death and, shall be provided with the following documents for Us to assess the claim:
	(i) Our claim form which must be duly completed; (ii)The original or a attested copy of the death certificate; (iii)The original Policy document;
	(iv) Documents to establish right of the claimant in the absence of valid nomination iv) Any other information or documentation that We request.
	You are requested to send intimation of the claim to any of Our branch offices or to Our Registered office mentioned below.
	Claims Officer Edelweiss Tokio Life Insurance Company Ltd.
	Edelweiss House, Off. C. S. T. Road,
	Kalina, Mumbai – 400 098 Email Id: claims@edelweisstokio.in
	Phone no: 1800 2121 212
c)	Nomination as per section 39 of the Insurance Act 1938:
	Where the policyholder is also the Insured, You may at any time during the Policy Term nominate a Nominee to receive the Death Benefit under the Policy in the event of the Insured's death. Where the Nominee is a minor shall also appoint any person as Appointee to receive the money during the minority of the Nominee. We will not recognize a nomination or change in nomination until we receive Your notice in writing in the prescribed format and it will be effective only upon registering by Us. We do not accept any responsibility or express any opinion as to the validity or legality of a nomination, when recording a nomination. These nomination provisions shall not apply to any policy of life insurance to which section 6 of the Married Women's Property Act, 1874 (3 of 1874) applies or has at any time applied.

#### d) Assignment as per section 38 of the Insurance Act 1938:

You may assign the Policy to any Party by an endorsement upon the Policy document itself or by a separate instrument signed by the assignor specifically stating the fact of assignment and duly attested. Such assignment shall be effective as against the Company from and upon the service of written notice upon the Company and the Company recording the assignment in its records. Only the entire Policy can be assigned. An assignment will automatically cancel all nominations and the assignee would be sole owner of the Policy and the assignor would cease to have any rights under the Policy in all cases except assignment in our favor. We do not accept any responsibility or express any opinion as to the validity or legality of an assignment, when recording an assignment. Assignment will not be permitted when the Policy is issued under the Married Women's Property Act, 1874.

# e) Fraud/Breach of Good Faith

(i) If You or anyone acting on Your behalf makes, fraudulent, misleading or dishonest representation in any respect, then this Policy shall be cancelled and Surrender Value if any, shall be payable (subject to Section 45 of the Insurance Act).

#### (ii) Mis-statement of Age

If the date of birth of the Insured has been misstated, any amount payable shall be increased or decreased to the amount that would have been provided, as determined by Us, given the correct age.

If at the correct age, the Insured was not insurable under this Policy according to our requirements, We reserve the right to terminate the Policy and Surrender Value if any shall be payable (subject to Section 45 of the Insurance Act).

#### (iii) Section 41 of the Insurance Act, 1938:

No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables or the insurer:

Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to Rs. Five hundred rupees.

#### (iv) Section 45 of the Insurance Act 1938:

No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry calf two years from the date on which it was effected be called in question by an insurer on the ground that statement made in the proposal or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policyholder and that the policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose:

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal.

#### Currency, Governing Law & Jurisdiction

f)

	The Premiums and benefits payable under the Policy shall be payable in India and in Indian Rupees.
	The Policy and any disputes or differences arising under or in relation to the Policy shall be construed in accordance with Indian law and by the Indian courts.
g)	Taxation
	The tax benefits under this policy would be as per the prevailing Income Tax laws in India and any amendment(s) made thereto from time to time.
	We reserve the right to recover from Policyholder all levies including but not limited to Service Tax levied by the authorities on insurance transactions from time to time.
h)	Duplicate Policy Document
	If You lose or misplace the Policy document then You may request Us to issue You a duplicate Policy Document by giving Us written notice and making payment of fee specified in the Table of Charges in advance.
	On issue of the duplicate Policy document, the original shall automatically cease to have any legal effect and You agree to indemnify and hold Us harmless from and against any and all claims, demands, costs, expenses, awards or judgments arising from or in connection with the original Policy document or the issue of the duplicate Policy document.
i)	Notices
	(i) All notices meant for Us shall be given to Us at Our address specified in the Schedule or at any of Our branch offices.
	(ii) All notices meant for You will be sent to Your address specified in the Schedule. If You do not notify Us of any changes to Your address, then notices or correspondence sent by Us to the last recorded address shall be valid and legally effective.
j)	Entire Contract
,	(i) The Policy comprises the entire contract of insurance between You and Us. We shall not be bound or be deemed to be bound by any alterations or changes, unless such changes are made by Us in writing by an endorsement to the Schedule.
	(ii) Notwithstanding anything contained in this Policy Document, the provisions herein shall stand altered or superseded to such extent and in such manner as may be required by any change in applicable law including but not limited to any regulations made or circulars / guidelines issued by IRDA.

# 6) <u>DEFINITIONS</u>

Defined Term	Meaning
Age:	age of the insured at last birthday.
Allocation Proportion:	the proportion specified in the Schedule in which premium received under the Policy will be allocated into the Funds.
Appointee:	the person named in the Schedule who will accept and hold in trust all amounts payable under the Policy on behalf of the Nominee if the Nominee is less than Age

	18 years on the date of payment.
Charges:	the charges listed in the Table of Charges which are applicable under the Policy.
Discontinued Policy Fund:	a segregated fund which is constituted by the fund value of all discontinued policies.
Funds:	Our investment funds which are established and managed by Us.
Fund Value:	the total value of the units in a segregated fund i.e. total number of Units held in the unit account multiplied by their respective NAV.
Insured:	the person named in the Schedule whose life is insured under this Policy.
IRDA:	Insurance Regulatory and Development Authority.
Maturity Date:	the date specified in the Schedule on which the Policy matures.
Minimum Interest Rate:	the minimum rate of interest of 4% p.a. (or such other minimum rate of interest specified by IRDA from time to time) that will be granted by Us on any amount credited to the Discontinued Policy Fund.
Net Asset Value:	the price per unit of the segregated fund.
Nominee:	the person specified in the Schedule nominated in accordance with the Insurance Act, 1938.
Policy:	the Policy document, the Proposal Form, the Schedule and any other document attached or annexed including the endorsement attached to the Policy issued by Us.
Policy Anniversary:	the date corresponding with the Risk Commencement Date specified in the Schedule in every calendar year.
Policy Year:	a period of one year commencing on the Risk Commencement Date or any Policy Anniversary.
Policy Term:	the term in years between the Risk Commencement Date and the Maturity Date.
Proposal Form:	the signed, dated application form and any accompanying declarations or statements submitted to Us.
Risk Commencement Date:	the date on which Your rights, benefits and risk cover begin, as shown in Your Policy Schedule.
Revival Period:	the period of two consecutive years from the date of discontinuance of the Policy, during which You are entitled to revive the Policy.
Redemption:	cancellation of the units at the prevailing unit price of the segregated fund, in case of partial withdrawal, switches, surrender, maturity, etc.
Sum Assured:	the amount specified in the Schedule.
Switches:	facility to change the investment pattern by moving from one segregated fund to other segregated fund(s).
Surrender:	complete withdrawal or termination of the Policy.

Top-up Premium:	any additional premium payments made by You in accordance with Clause 2)a).
Top-up Sum Assured:	the sum assured pertaining to Top-up Premium
Unit:	a notional and proportionate part of the unit account created solely for the purpose of determining the benefits payable under the Policy.
We/Our/Us/Company:	Edelweiss Tokio Life Insurance Company Limited.
You/ Your:	the policyholder named in the Schedule.

<u>Interpretation</u>: In this Policy document, where appropriate, references to the singular will include references to the plural and references to one gender will include references to the other.

<u>Grievance Redressal Mechanism:</u> Grievance Redressal Mechanism has been set up by Us for the resolution of any dispute or grievances/ complaints in respect of the Policy. You are requested to submit Your written complaint at any of the below mentioned touch points:

- Toll free customer care number 1-800-2121-212 between 8 am to 8 pm on Monday to Saturday, except public holidays.
- Email us at care@edelweisstokio.in
- Write to us at Customer Care, Edelweiss Tokio Life Insurance Company Ltd, Edelweiss House, Off CST Road, Kalina, Santacruz (E), Mumbai – 400098

If you are not satisfied with the response provided by any of the above touch points you may write to the Grievance Redressal Officer at complaints@edelweisstokio.in

To further escalate the matter you may write to the Chief Grievance Redressal Officer at cgro@edelweisstokio.in

If the complaint/grievance has still not been resolved You may any time approach the office of the Insurance Ombudsman established by the Central Government of India. The list of the Ombudsman with their addresses has been given below:

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman  2 <sup>nd</sup> floor, Ambica House Nr. C.U.Shah College, Ashram Road, AHMEDABAD - 380 014 Tel.:079-27546840 / Fax: 079-27546142 E-mail: ins.omb@rediffmail.com	Gujarat , UT of Dadra & Nagar Haveli, Daman and Diu
BHOPAL	Office of the Insurance Ombudsman Janak Vihar Complex, 2 <sup>nd</sup> floor 6, Malviya Nagar, Opp. Airtel, Near new market, BHOPAL (M.P.) – 462 023 Tel.: 0755-2569201/02 & Fax:0755-2769203 E-mail: bimalokpalbhopal@airtelmail.in	Madhya Pradesh & Chhattisgarh
BHUBANESHWAR	Office of the Insurance Ombudsman, 62, Forest Park, <b>BHUBANESHWAR - 751 009</b> Tel.:0674-2596455  Fax - 0674-2596429  E-mail: ioobbsr@dataone.in	Orissa
CHANDIGARH	Office of the Insurance Ombudsman S.C.O. No.101 – 103, 2 <sup>nd</sup> floor, Batra Building, Sector 17-D,	Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , UT of Chandigarh

	CHANDIGARH - 160 017 Tel.: 0172- 2706468 & Fax: 0172-2708274 E-mail: ombchd@yahoo.co.in	
CHENNAI	Office of the Insurance Ombudsman Fatima Akhtar Court , 4 <sup>th</sup> floor, 453 (old 312) Anna Salai, Teynampet, CHENNAI - 600 018 Tel. 044-24333668/5284 Fax: 044-24333664 E-mail: chennaiinsuranceombudsman@gmail.com	Tamil Nadu, UT-Pondicherry Town and Karaikal (which are part of UT of Pondicherry)
ERNAKULAM	Office of the Insurance Ombudsman 2 <sup>nd</sup> Floor, CC 27/2603, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, ERNAKULAM - 682 015 Tel: 0484-2358759 & Fax:0484-2359336 E-mail: iokochi@asianetindia.com	Kerala , UT of (a) Lakshadweep , (b) Mahe - a part of UT of Pondicherry
GUWAHATI	Office of the Insurance Ombudsman Jeevan Nivesh, 5 <sup>th</sup> floor Nr. Panbazar Overbridge , S.S. Road <b>GUWAHATI - 781 001 (ASSAM)</b> Tel.: 0361-2132204/5 Fax:0361-2732937 E-mail: ombudsmanghy@rediffmail.com	Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Office of the Insurance Ombudsman 6-2-46, 1 <sup>st</sup> floor, Moin Court Lane, A.C.Guards, Lakdi-Ka-Pool, HYDERABAD - 500 004 Tel. 040-65504123 & Fax: 040-23376599 E-mail: insombudhyd@gmail.in	Andhra Pradesh, Karnataka and UT of Yanam - a part of the UT of Pondicherry
KOLKATA	Office of the Insurance Ombudsman 4 <sup>th</sup> Floor, Hindustan Building Annexe 4, C R Avenue, KOLKATA - 700 072 Tel.:033-22124346/(40) & Fax: 033-2124341 E-mail: iombsbpa@bsnl.in	West Bengal , Bihar , Jharkhand and UT of Andaman & Nicobar Islands , Sikkim
LUCKNOW	Office of the Insurance Ombudsman Jeevan Bhawan, Phase 2, 6 <sup>th</sup> floor, Nawal Kishore Rd. Hazratganj, LUCKNOW - 226 001 Tel.:0522-2231331 Fax: 0522-2231310 E-mail: insombudsman@rediffmail.com	Uttar Pradesh and Uttaranchal
MUMBAI	Office of the Insurance Ombudsman, Jeevan Seva Annexe, 3 <sup>rd</sup> floor, S.V.Road, Santacruz(W), MUMBAI - 400 054 Tel: 022-26106928 Fax: 022-26106052 E-mail: ombudsmanmumbai@gmail.com	Maharashtra , Goa
NEW DELHI	Office of the Insurance Ombudsman 2/2A, Universal Insurance Bldg., Asaf Ali Road  NEW DELHI - 110 002 Tel. 011-23239633 Fax: 011-23230858 E-mail: iobdelraj@rediffmail.com	Delhi & Rajasthan

# **TABLE OF CHARGES**

1) Policy Administration Charges:

When and how applicable	At what rate	When can it be changed
Policy Administration Charges are	For the 1 <sup>st</sup> Policy Year: Rs. 40 per month;	Cannot be
levied by cancelling Units at the		changed
prevailing Unit Price from the Fund	From the commencement of the 2 <sup>nd</sup> Policy	
Value, on the first working day of	Year onwards: applicable Policy	
each policy month from the Risk	Administration Charges shall increase by 5%	
Commencement Date, at the rate of:	p.a. for each Policy Year.	

2) Fund Management Charges (FMC):

When and how applicable	At what rate		When can it be changed
FMC are levied for the management	Fund	Annual FMC:	May be changed
of the Funds as a percentage of the	Equity Large Cap Fund	1.35%	with prior IRDA
value of assets and is charged at the	Equity Top 250 Fund	1.35%	approval.
time of calculation of NAV of the Fund, on a daily basis, at the rate of:	Bond Fund	1.25%	
	Money Market Fund	0.75%	
	Managed Fund	1.35%	
	Discontinuance Fund	0.50%	

3) <u>Switching Charges</u>:

When and how applicable	At what rat	e	When can it be changed
Switching Charges are levied while switching Units between Funds by	First 4 switches in a Policy Year	FREE	Cannot be changed
deducting from the amount to be switched, at the rate of:	All subsequent switches in that Policy Year	Rs. 100 per switch	

4) Premium Allocation Charges:

When and how applicable		At what rate		When can it be changed
Premium Allocation Charges are levied when We are in	Single Premium < Rs.5L	Single Premium => Rs.5L & < Rs.10L	Single Premium of Rs. 10L +	Cannot be changed
receipt of Basic Premium and as a %age of the premium from the premium	3%	2%	1%	

received at the rate of:		
Premium Allocation Ch	arges for Top-up Premium = 1% of the Top-up Premium amount.	

5) Partial Withdrawal Charges:

When and how applicable	At what rate		When can it be changed
Partial Withdrawal Charges are levied at the time of partial withdrawal and are recovered by	Two partial withdrawals in a Policy Year  All subsequent	FREE Rs. 200 per	Cannot be changed
deducting from the withdrawal amount, at the rate of:	withdrawals in that Policy Year	withdrawal	

6) Mortality Charges:

When and how applicable	When can it be changed
Mortality Charges are levied on the 1 <sup>st</sup> working day of each policy month after the Risk Commencement Date by cancellation of appropriate number of Units from the Fund Value.	Cannot be changed

# At what rate

Monthly Mortality Charges = Sum at Risk \* (Annual Mortality rate / 12)

Where, the Annual Mortality rate depends on the Insured's Age and Gender as on date of calculation and the Sum at Risk (SAR) as described below. Mortality Charges will attract service tax.

#### Sum at risk (SAR):

The Sum at Risk (SAR) on a given date for calculation of Mortality Charges is calculated as follows:

- SAR for Insured Age 5 to 59 years = Higher of the {(Total Sum Assured (including top-up sum assured) minus aggregate of all partial withdrawals made in the last 24 calendar months) or (105% of the total Premiums paid (including top-up premium))} minus the Fund Value as on that date.
- SAR for Insured Age 60 years and above = Higher of the {(Total Sum Assured (including top-up sum assured) *minus* all partial withdrawals made from Age 58) or (105% of the total Premiums paid (including top-up premium))} *minus* the Fund Value as on that date.

In the event the Sum at Risk is negative on the date of calculating Mortality Charges, no Mortality Charge will be deducted on that date. However, in such event, there will be no refund of Mortality Charges.

7) <u>Miscellaneous Charges</u>:

When and how applicable	At what rate	When can it be changed
Miscellaneous Charges are levied for	Rs. 100 per statement	Cannot be

issuance of additional or a duplicate	changed
copy of the yearly Fund statement	
which will be recovered by way of	
cancellation of units at the rate of:	

# 8) <u>Taxes</u>:

When and how applicable	At what rate	When can it be changed
Service tax and education cess would be levied in accordance with applicable law.	12.36%	Subject to change in accordance with applicable law.



#### **TABLE OF FUNDS**

The description of the Funds available under this Policy for You to invest in and the objectives of each of these Funds are below:

# 1. Equity Large Cap Fund: (SFIN NO: ULIF00118/08/11EQLARGECAP147)

Objective: to provide high equity exposure targeting higher returns in the long term.

Assets	Minimum	Maximum	Risk Profile
Equity and equity related instruments	60%	100%	High
Debt and money market instruments	Nil	40%	

#### 2. Equity Top 250 Fund: (SFIN NO: ULIF0027/07/11EQTOP250147)

Objective: to provide equity exposure targeting higher returns (through long term capital gains).

Assets	Minimum	Maximum	Risk Profile
Equity and equity related instruments	60%	100%	Hiah
Debt and money market instruments	Nil	40%	High

# 3. Bond Fund: (SFIN NO: ULIF00317/08/11BONDFUND147)

Objective: to provide a relatively safe and less volatile investment option mainly through debt instruments and accumulation of income through investment in fixed income securities.

Assets Minimum Maximum Risk Profile

Equity and equity related instruments Nil Nil

Debt and Money market instruments 100% 100%

#### 4. Money Market Fund: (SFIN NO: ULIF00425/08/11MONEYMARKET147)

Objective: to provide an option to deploy the funds in liquid and safe instruments so as to avoid market risk on a temporary basis.

Assets	Minimum	Maximum	Risk Profile
Equity and equity related instruments	Nil	Nil	1
Debt and Money market instruments	100%	100%	Low

# 5. Managed Fund: (SFIN NO: ULIF00618/08/11MANAGED147)

Objective: This fund uses the expertise of the Company's fund manager to decide on the asset allocation between Equity and Debt / Money market instruments along with stock selection.

Assets	Minimum	Maximum	Risk Profile
Equity and equity related instruments	Nil	40%	Medium
Debt and Money market instruments	60%	100%	

We may, with the prior approval of the IRDA, add new Funds or close or amend existing Funds. If We are closing or amending a Fund then We will send You prior notice of the closure/amendment.

# 6. <u>Discontinuance Fund</u>: (SFIN NO: ULIF00701/01/12DISCONT147)

Assets	Minimum	Maximum	Risk Profile
Money Market instruments	Nil	40%	Low
Government Securities	60%	100%	